

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**FAO No. 5500, 5501, 5502, 5503 & 5504 of 2006**

New India Assurance Company Ltd.

..... Appellants

V/s

Krishna and others

Smt. Mamo Devi and others

Smt. Kamla and others

Anup Singh and others

Pardeep Kumar and others

..... Respondents

**3/3/3/4/5. Sunder Singh S/o Sh. Bharat Singh R/o Kath Mandi Hansi,  
District Hisar (Owner of Tractor No. HR-21-B-9594) (now  
deceased) through his LR's :-**

**(i) Sushil Kumar S/o Sh. Sunder Singh;**

**(ii) Mukesh Kumar S/o Sh. Sunder Singh;**

**(iii) Suresh Kumar (Siasiwale) S/o Sh. Sunder Singh;**

**All R/o New Kath Mandi, Shamshan Ghat Road, Hansi.**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **01.05.2020(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 7<sup>th</sup> day of March, 2020.

*Amal*  
7/3/2020  
Superintendent (Judl.),  
For Registrar (Judicial)

7/3/2020